

[Shri Raj Narain]

लेकिन मुझे कोई जवाब नहीं दिया गया कि मेरा मोशन एक्सेप्ट हुआ, नहीं हुआ या एक्सेप्ट होगा, नहीं होगा... (इश्वरध्यान)

MR. SPEAKER: Everything will be considered according to the rules.

श्री राज नारायण : यह कहा गया कि स्पीकर साहब आयेगे तब आपको जवाब मिलेगा लेकिन आज भी हमको जवाब नहीं मिला ।

MR. SPEAKER: I cannot go on answering all your questions. If you have given notice of a privilege motion, that has not come before me as yet. As and when it comes, I will consider it. If it can be allowed under the Rules, it will be allowed, and if cannot be allowed under the Rules it will not be allowed.

श्री राज नारायण : श्रीमन्, मैं मसदीय प्रश्न का जानकारी हूँ । आप बोलने लगे तो मैं बैठ गया, आप बैठ गए तो मैं फिर बोलने लगा । आप फिर बोलने लगेंगे तो मैं फिर बैठ जाऊंगा ।

मेरा दूसरा सवाल यह है कि आपने इस सदन में ऐसी व्यवस्था दे दी है जिससे (इश्वरध्यान)

MR. SPEAKER: According to you, it will be in order if you are allowed to monopolise.

श्री राज नारायण : मैं तो मानोपली के विरुद्ध हूँ ।

MR. SPEAKER: I am not allowing it.

श्री राज नारायण : श्रीमन्, यह सदन साक्षी है, आप भी सुप्रीम कोर्ट की सात जजों की बेंच में रहे होंगे, मैं पांच विज तक प्रीव्ही प्लस के मामले में सदन की कार्यवाही में

भाग लेने के लिए जेल से छाया । इसलिए यह कहना कि जो गिरफ्तार हो गया वह सदन में नहीं आ सकता ...

MR. SPEAKER: The House stands adjourned for lunch till fourteen hours of the clock.

13.00 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the clock.

The Lok Sabha reassembled after lunch at Four Minutes past Fourteen of the Clock

[SHRI N. K. SHEJWALKAR in the Chair]

MR. CHAIRMAN: Shri Surjit Singh Barnala to make a statement regarding support price for Tur (Arhar), Moong and Urad for the marketing year 1979-80.

14.04 hrs.

STATEMENT RE: SUPPORT PRICE FOR TUR (ARHAR), MOONG AND URAD FOR THE MARKETING YEAR 1979-80

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, on the basis of the recommendations of the Agricultural Prices Commission, the Government have fixed the support price for fair average quality of Tur (Arhar) to be marketed in 1979-80 season at Rs. 165/- per quintal and that for Moong and Urad at Rs. 175/- per quintal. The support price of gram has already been announced at Rs. 140/- per quintal as against Rs. 125/- per quintal fixed for 1978-79 marketing season. In the case of Tur and Moong also, the support prices of Rs. 165/- per quintal and Rs. 175/- per quintal respectively are higher by Rs. 10/- per quintal than the support prices announced for the 1978-79 marketing

season. In the case of Urad, no support price was announced for 1978-79 marketing season. In fixing higher prices for 1979-80 marketing season, the Government have been guided by the considerations, namely, (i) the need for providing requisite impetus to the development programme of these crops; and (ii) to help improve the supply-demand balance in respect of pulses.

The price support operations will be undertaken by the State Government/their agencies and Central agencies. They are being advised to make necessary arrangements in this behalf.

14.05 hrs.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL—contd.

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Dr. Pratap Chandra Chunder on the 30th April, 1979, namely:—

“That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration”.

Shri Saced Murtaza was to continue his speech, but he has made a request that he wants to speak later. I am sorry that since he is in the midst of his speech, it would not be possible to permit him to speak later.

SHRI G. S. REDDI (Miryalguda): Mr. Chairman, Sir, the Aligarh Muslim University (Amendment) Bill is before us. It is a major issue because it concerns the minorities of India. The Muslim minority is an important element in our country and when the Muslims of the whole country desire that the Aligarh Muslim University should be given a minority character, I do not understand why the Government is hesitating in this matter. Our Education Minister accepts that this University is meant to promote Muslim culture and the Muslim interests.

If that is so, I do not understand, why it should not be allowed to be administered by the Muslims of India also. There have been agitations for this for a long time.

Parliament has got the powers to give this University its proper character. In spite of the fact that the Supreme Court of India has given a different interpretation, it is left to us, the Members of this Parliament to consider deeply why this character should not be given to this University.

There are already several Bills before Parliament which create tension and fears in the minds of minorities in India. There is the Bill concerning Cow slaughter, the Aligarh Muslim University Bill, Freedom of Religions Bills etc.—all are already creating tension and fear in the minds of minorities; not only the Muslims, Christians, but Sikhs and other minorities also. What would happen to the secular character of our Constitution, if we are not able to take care of them? The Government should not, therefore, hesitate in any way, but should come forward to give right hand to these minorities to grow and develop and they should not fear the major communities in India. Some of the minority institutions enjoy minority character, but they, for example, the Christian institutions had to go to the court to establish their minority character and rights under Article 30(1) of the Constitution. I have got a list of a series of these cases; they had to go to the Supreme Court because of the policies adopted by the different States to establish the minority character and the rights accruing to them under Article 30(1) of the Constitution. The hon. Education Minister is a protector of Muslim interests and culture. I would appeal to the Government and to him that this should be translated into practice by granting this Muslim University the character of a minority institution under Article 30(1). I appeal that there should not be any hesitation, on our